The Odisha Gazette

EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 202 CUTTACK, WEDNESDAY, JANUARY 22, 2025/MAGHA 2, 1946

THE HIGH COURT OF ORISSA:CUTTACK

NOTIFICATION

The 20th January, 2025

No. 239/R.— Pursuant to Order dated 7th November, 2024 passed in M.A. No.1852 of 2019 in Crl. Appeal No.1101/2019 (Smruti Tukaram Badade Vs. The State of Maharashtra and Ors.) by the Hon'ble Supreme Court of India, the High Court of Orissa have been pleased to make the following guidelines further to amend "the High Court of Orissa Guidelines for Recording Evidence of Vulnerable Witnesses and Functioning of Vulnerable Witnesses Deposition Centres, 2024";

1. Short title and Commencement:-

(1) These Rules may be called "The High Court of Orissa Guidelines for Recording Evidence of Vulnerable Witnesses and Functioning of Vulnerable Witnesses Deposition Centres (Amendment), 2025".

(2) They shall come into force on the date of their notification by the High Court of Orissa.

2. In the High Court of Orissa Guidelines for Recording Evidence of Vulnerable Witnesses and Functioning of Vulnerable Witnesses Deposition Centres, 2024 (hereinafter referred to as the said guidelines), the following shall be added after the existing words "Indian Penal Code, 1860" occurring in sub-clause (iii) of Clause (r) of Rule 3;

"or Sections 64(1), 64(2), 65(1), 65(2), 66, 67, 68, 70, 71, 74, 75, 76, 77, 78 and 79 of Bharatiya Nyaya Sanhita, 2023;"

3. In the said guidelines, the following shall be added after the existing words "Indian Evidence Act, 1872" occurring in sub-clause (v) of Clause (r) of Rule 3;

"or Section 124 of the Bharatiya Sakshya Adhiniyam, 2023;

4. In the said guidelines, the following shall be added after the existing words"Indian Evidence Act, 1872" occurring in Clause (a) of Rule-7;

"or Section 124 of the Bharatiya Sakshya Adhiniyam, 2023;

5. In the said guidelines, the following shall be added after the words “Indian Penal Code, 1860” and before the words “or under the POCSO Act” in Clause (vi) of Rule-15;

“or Sections 65(1), 65(2) and 70 of the Bharatiya Nyaya Sanhita, 2023,”

6. In the said guidelines, in Clause (c) of Rule-21;

(a) the following shall be added after the words “509, IPC” and before the words “where the victim”;

“or Sections 64(1), 64(2), 65(1), 65(2), 66, 67, 68, 70, 71, 74, 75, 76, 77, 78, or 79, Bharatiya Nyaya Sanhita, 2023,”

(b) the following shall be added after the words “Section 164(5-A) of Cr.P.C.” and before the words “shall be”;

“or Section 183(6), Bharatiya Nagarik Suraksha Sanhita, 2023”

7. In the said guidelines, the following shall be added after the words “Section 278, Cr.PC” and before the words “in Braille” occurring in Clause (d) of Rule-21;

“or Section 313, Bharatiya Nagarik Suraksha Sanhita, 2023”

8. In the said guidelines, the following shall be addedafter the words “Section 327 of the Cr.P.C.” and before the words “ and Section 37 of the POCSO Act” occurring in Clause (a) of Rule-22;

“or Section 366, Bharatiya Nagarik Suraksha Sanhita, 2023”

By Order of the High Court of Orissa
ASANTA KUMAR DAS
REGISTRAR GENERAL

Printed and Published by the Director, Printing, Stationery and Publication, Odisha, Cuttack-10
OGP/SBP Ex.Gaz.1988-183+50

THE HIGH COURT OF ORISSA: CUTTACK

Memo No. 2603 (150) / Date 31.01.2025

(XLIX-D-01/2024)

Copy of Gazette No. 202 Dtd.22.01.2025 relating to "The High Court of Orissa Guidelines for Recording Evidence of Vulnerable Witnesses and Functioning of Vulnerable Witnesses Deposition Centres (Amendment), 2025" forwarded to the;

1. All Officers of the Court,
2. Addl. Registrar-cum-Principal Secretary to Hon'ble the Chief Justice
3. Assistant Registrar-cum-Senior Secretary to Hon'ble the Acting Chief Justice
4. Joint Registrar-cum-Principal Secretary/ ADR-cum-Addl. Principal Secretaries/ AR-cum-Senior Secretaries/ Secretaries attached to Hon'ble Judges of the Court for placing the same before Their Lordships' kind information,
5. All Superintendents/ Section Officers of the Court,
6. Superintendent, Building Section of the Court

for information, through e-NS.

31.1.25

Special Officer (Special Cell)

Memo No. 2604 (30) / Date 31.01.2025.

Copy forwarded to All the District & Sessions Judges of the State for favour of kind information and to circulate the same amongst all the Judicial Officers working under their control.

31.1.25

Special Officer (Special Cell)